

28.4.93 Hon. Mr. K. Obayya, A.M.  
Hon. Mr. A.K. Sinha, J.M.

The applicant is aggrieved by the punishment order dated 12.3.93 (Annexure A-3). Against the punishment order, the applicant has preferred an appeal on 16.4.1993. The appeal has not been disposed of. As the applicant has not exhausted the statutory remedies available to him and his appeal is pending before the Appellate Authority,

We consider that the application can be disposed of with a direction to the Appellate Authority to consider the pleas raised in the appeal and dispose of the appeal within reasonable period, say 3 to 4 months from the date of communication of this order. The Appellate Authority may also consider the plea of the applicant for not recovering the amount of Rs.13,897/- from the pay of the applicant till the appeal is disposed of one way or the other, as the appeal in the matter is pending before him. With observations and directions as above, the application stands disposed of.

Ashwinkumar Sinha,  
J.M.

R. K. Sinha  
A.M.